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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:  HYDERABAD

AT HYDERABAD

OA No. 1025/92

Date of judgement: 15-1-93.

Between

C. Pushpalata

: Applicant

And

1. The Chief General Manager,
Telecommunications, A.P.,
Hyderabad.

2. The Telecom District Engineer,
Telecommunication,
Srikakulam.

: Respondents

....

COUNSEL FOR THE APPLICANT : Shri K. Subrahmanyam

COUNSEL FOR THE RESPONDENT : Shri N.R. Deva Raj.

...

CORAM

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member (Judl.)

....

(judgement of the division bench as delivered by
Shri R. Balasubramanian, Member (Admn.)

....

Heard Shri K. Kanakaraju, on behalf of
Shri K. Subrahmanyam, learned counsel for the
applicant and also Shri N.R. Devaraj, learned
counsel for the respondents.

The thrust of the applicant's case is that
she should get the benefit of relaxation contained
in the Memo dated 8-5-91 of the respondents (A-III).

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On the other hand, Shri N.R. Devaraj, learned counsel for the respondents drew our attention to Rule 38(5) of P&T Manual Vol. IV according to which when an official seeks change of cadre and training for the new cadre is prescribed, such a person should undergo the training by taking leave due for the duration of the training. A specific relaxation was given vide Memo. dated 8-5-91 of the CGM (AP). This applies only in the case of Operators seeking change of cadre to that of TAOs entirely due to departmental reasons on account of automation. In their case by this special dispensation dated 8-5-91 such persons were treated as under going 'on job' training. It is evident that the applicant does not fall within this category and wanted a change of cadre for her own reasons. Such being the case she is not entitled to the benefit contained in Memo. dated 8-5-91 as she is fully covered by the provisions of Rule 38 (5) of P&T Manual vol. IV.

In view of this, the OA concerning prayer for extension of benefit of the Memo. dated 8-5-91 is dismissed with no order as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member (Admn.)

C.J. Roy
Member (judl.)

Open court judgement

Dated 15th January, 1993.

24/1/93
Deputy Registrar

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To

1. The Chief General Manager, Telecommunications, A.P.Hyd.
2. The Telecom District Engineer, Telecommunication, Srikakulam.
3. One copy to Mr.K. Subrahmanyam, Advocate,
Advocates Association, High Court of A.P.Hyd.
4. One copy to Mr.N.R. Devraj, Sr.CGSC.CAT.Hyd.
5. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
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HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 15-1-1992

ORDER/JUDGMENT:

R.A./ C.A./M.A. No.

in

O.A. No. 1025/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions
Memo H S-5-91 vis

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

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